

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 113/TT/2021
(along with I.A. Dy. No. 345/2021)

- Subject** : Petition for determination of transmission tariff of the 2019-24 tariff period for three Assets under PowerGrid works associated with “Transmission System Strengthening in Indian System for transfer of power from new HEPs in Bhutan” in the Eastern Region.
- Date of Hearing** : 6.1.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Bihar State Power (Holding) Company Limited and 6 others
- Parties Present** : Ms. Rohini Prasad, Advocate, BSPHCL
Ms. Mandakini Ghosh, Advocate, ATL
Shri Anikeet Prasoon, Advocate, ATL
Shri Md. Aman Sheikh, Advocate, ATL
Shri Rishabh Bhardwaj, Advocate, ATL
Shri S.S Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri V.P. Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Ms. Neha Mittal, ATL

Record of Proceedings

The case was scheduled for virtual hearing today.

2. The learned proxy counsel for Alipurduar Transmission Limited (ATL), Respondent No. 7, submitted that there is bereavement in the family of learned senior counsel Shri Sanjay Sen, who is leading the matter, and sought an adjournment. The representative of the Petitioner did not object to adjourning the matter.
3. The learned proxy counsel for ATL further submitted that an Interlocutory Application (IA), bearing Dy. No. 345/2021, has been filed for disposal of Petition No.470/MP/2019 before listing and adjudication of the present petition and the same may be registered and admitted.



4. The learned counsel for BSPHCL prayed for two weeks' time to file reply to the Interlocutory Application (Dy. No. 345/2021).
5. The Commission ordered as:-
- (i) To register the IA.
 - (ii) The Respondents, including BSPHCL, to file reply to the IA as well as the main petition by 30.1.2022 after serving copy to ATL and the Petitioner, who may file their rejoinder, if any, by 10.2.2022.
 - (iii) Parties to adhere to the timeline and observed that no extension of time shall be granted.
6. The matter shall be relisted for hearing alongwith IA filed by ATL, for which a separate notice shall be issued to the parties concerned.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

